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C.A.No. 5507 OF 1999
ITEM No.106(P.H.)

Court No. 1

PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

W.P(C) 637/1998

CENTRE FOR P.I.L. & ORS.

Petitioner (s)

VERSUS

U.O.I. & ANR.

Respondent (s)

Date : 20/07/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR
HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner (s)
Mr. Prashant Bhushan, Adv.

For Respondent (s)
Mr.T.S. Doabia, Sr.Adv.
Ms.Binu Tamta, Adv.
Mr. Manish Sharma, Adv.
Mr. Shreekant N. Terdal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the Union of India states that draft rules under the Freedom of Information Act, 2002 have been circulated to the States and the response from the States is awaited. The deadline given to the States is 15th September, 2004. It is submitted that on receipt of the responses from the States the Central Government will be in a position to form an opinion as to the date by which the Act may be brought into force.

In so far as the guidelines to operate in the interregnum are concerned, the learned senior counsel seeks further time for framing and finalising the same under instructions.

A report of the International Advisory Commission of the Common Wealth Human Rights Initiative along with two charts setting out the comparatively tables of the laws applicable in different States in India and in some of the Common Wealth countries has been filed. These documents are taken on record.

List after 15th September, 2004.

(Sheetal Dhingra)(Radha R.Bhatia)
Court Master Court Master